

**SCHEDULE****FORM A****PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF SHIRDI INDUSTRIES LIMITED**

RELEVANT PARTICULARS	
1.	NAME OF CORPORATE DEBTOR Shirdi Industries Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR 15/12/1993
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED Registrar of Companies-Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR U51900MH1993PLC075613
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR 'A' Wing, 2nd Floor, Mhatre Pen Building, Senapati Bapat Marg, Dadar West, Mumbai – 400028, Maharashtra, India
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR 18 <sup>th</sup> May 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS 14 <sup>th</sup> November, 2017 or till completion of the corporate insolvency resolution process or until the bench approves the resolution plan under sub section (1) of section 31 or passes an order for liquidation of corporate debtor under section 33 whichever is later.
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL Devendra Padamchand Jain A-43, Prime Plaza Opp DLA School, Bodakdev, Ahmedabad Registration No. IBBI/IPA-001/IP-00224/2016-2017/1511 Camp Office: 'A' Wing, 2nd Floor, Mhatre Pen Building, Senapati Bapat Marg, Dadar West, Mumbai – 400028, Maharashtra, India shirdi.irp@gmail.com
9.	LAST DATE FOR SUBMISSION OF CLAIMS 1st June 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against SHIRDI INDUSTRIES LIMITED on 18<sup>th</sup> May 2017

The creditors of SHIRDI INDUSTRIES LIMITED are hereby called upon to submit a proof of their claims on or before 1<sup>st</sup> June 2017 to the interim resolution professional at the address mentioned against item.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. All mails related to this Company to be sent on this designated mail id shirdi.irp@gmail.com for the purpose of proper monitoring all mails related to the said case.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
DEVENDRA PADAMCHAND JAIN  
Registration No IBBI/IPA-001/IP-00224/2016-2017/1511

Date : 21/05/2017  
Place : Mumbai

